

ITEM NO.53

COURT NO.16

SECTION II

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 51294/2025

**[Arising out of impugned final judgment and order dated 30-05-2025
in CRLA No. 3328/1985 passed by the High Court of Judicature at
Allahabad]**

SARASWATI DEVI @ SURAATIYA

Petitioner(s)

VERSUS

THE STATE OF UP

Respondent(s)

IA No. 264335/2025 - CONDONATION OF DELAY IN FILING

**IA No. 264336/2025 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS**

IA No. 264333/2025 - EXEMPTION FROM FILING O.T.

Date : 17-10-2025 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE R. MAHADEVAN**

**For Petitioner(s) M/S. Mukesh Kumar Singh And Co., AOR
Ms. Rachana Srivastava, Sr. Adv.
Mr. Mukesh Kumar Singh, Adv.
Ms. Monika, Adv.
Mr. Vinod Dubey, Adv.
Mr. Narendra Kumar Goyal, Adv.
Mr. Kadam Hans, Adv.
Mr. Savyasachi Dubey, Adv.**

For Respondent(s) :

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Delay condoned.**
- 2. Issue notice returnable in six weeks.**
- 3. Permission to serve Standing Counsel for the State of Uttar Pradesh is granted.**

**(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT**

**(MANOJ KUMAR)
COURT MASTER (NSH)**

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

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Mr. Kadam Hans, Adv.
Mr. Savyasachi Dubey, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice returnable in six weeks.
2. Permission to serve Standing Counsel for the State of Uttar Pradesh is granted.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)